

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 97 OF 2022 (SZ)

IN THE MATTER OF:

Dr.M.S.Tejashwari,
Telangana.

....

Applicant(s)

Versus

Union of India & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)

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Place: Hyderabad

Date: 30-06-2025.

T. Jayashankar

COUNSEL FOR RESPONDENT No.3

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB),
(RESPONDENT NO.3) DATED 30.06.2025 IN OA No. 97 OF 2022

It is to submit that Dr.M.S.Tejaswari, D/o.Late Sri M. Sathyanarayana Reddy, R/o.H.No.3-16-668/A, Trimulgherry 'X' Roads, Secunderabad has filed an O.A.No.97 of 2022 in the Hon'ble NGT, Chennai on damage to the boundary wall of the petitioner land, laying of the drainage pipeline from the dwellings located in the Northern side of the petitioner's land and sewage entering into petitioner's land and open well thereby causing water pollution.

The Respondent Board has submitted status report dated 29.04.2024 before the Hon'ble NGT. The Hon'ble NGT has taken on record the report filed by the Board during the hearing on 30.04.2024 and directed that the Telangana SPCB to complete the clearing of the sewage within the premises of the applicant at the earliest, after which, to assess the cost of remediation of the land, as the sewage has been collected in the Applicant's premises since long time.

In this regard, the Respondent Board has submitted status report dated 20.08.2024. It is to submit that the Board Officials again inspected the area on 21.09.2024 and 25.11.2024 and The Board officials have inspected the Applicant's land and surroundings on 06.01.2025 and observed that there is no joining of sewage into the Applicant's open well. The construction of I & D structure to divert the sewage entering into Trimulgherry lake has been completed. The sewage has been diverted through the ring sewer into the drain bypassing the lake and flows to Patigadda STP. The land acquisition for the construction of proposed 1 MLD STP at Trimulgherry Lake is under process by Secunderabad Cantonment Board (SCB). TGPCB has submitted report dated 14.02.2025. The TGPCB officials have again inspected the Applicant's land premises and observed that there is no discharge of sewage into the Applicant's Land.

It is to further submit that the Board has requested National Environmental Engineering Research Institute (NEERI), Zonal Office, Hyderabad for taking up the Assessment of the cost of remediation of the land due to collection of sewage in the Applicant's premises. The NEERI has prepared a project proposal to evaluate the impact of contamination on soil quality, open well and nearby water resources as well as to assess the extent of land damage and water contamination for estimating the associated environmental and economic costs. The NEERI has communicated the proposal to TGPCB with a project cost of Rs. 19.2 lakhs plus GST. The issue was reviewed in the TGPCB Task Force Committee meeting held on 17.04.2025 and as per the Committee Recommendations, TGPCB has issued directions dated 23.04.2025 to the Secunderabad Cantonment Board to engage NEERI for the study and bear the charges for assessment of the cost of remediation. The Board has communicated the NEERI proposal report along with the Directions to SCB for taking up the study vide letter dated 28.04.2025 and also communicated the same to the Applicant. **(Annexure – I & II)**

In pursuant to the TGPCB directions, the Secunderabad Cantonment Board (SCB) vide letter dated 11.06.2025 has informed that the matter has been placed before the Cantonment Board meeting held on 23.05.2025 and noted that the amount quoted by the NEERI appears to be higher side and requested the SCB to take a decision, after elaborate discussions the SCB resolved to explore the alternative options by inviting quotations from the Government Institutions like (i) Indian Institute of Technology (IIT)-Hyderabad; (ii) Environment Protection Training & Research Institute (EPTRI); (iii) National Institute of Technology(NIT)-Warangal; (iv) Jawaharlal Nehru Technological University(JNTU)-Hyderabad and (v) Engineering Staff College of India(ESCI). Accordingly, SCB has invited quotations from the above mentioned institutions to carry out the study. Among these, only NIT Warangal and ESCI had submitted their quotations amounting to Rs.11.80 lakh and Rs.15.00 lakh respectively. The SCB has requested the Hon'ble NGT to permit to utilize the services of National Institute of

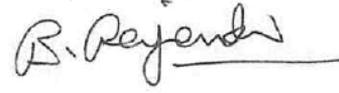
Technology (NIT), Warangal in place of NEERI. The copy of the same is annexed as

(Annexure – III).

In view of the foregoing submissions, it is respectfully prayed that this Answering Respondent No. 3, namely the Telangana Pollution Control Board (TGPCB), shall comply with and abide by any order or directions that may be passed by this Hon'ble Tribunal.

Place: Hyderabad

Date: 30.06.2025



ENVIRONMENTAL ENGINEER

Environmental Engineer
T.G. Pollution Control Board
Regional Office, Medchal.



4

ANNEXURE-I

TELANGANA POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

Order No. RR-II-Legal/TGPCB/TF/BO/UH-VI/2025-250

Date: 23.04.2025

Sub : TGPCB - **Secunderabad Cantonment Board**, Court Compound, Sardar Patel Road, Secunderabad - The Hon'ble NGT, Chennai, Original Application No:97 of 2022 filed by Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Medchal-Malkajgiri District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Non compliance - **DIRECTIONS- Issued - Reg.**

- Ref :
1. Original Application No:97 of 2022 filed in the Hon'ble NGT, Chennai, by Dr. M.S. Tejashwari, Medchal-Malkajgiri District.
 2. Hearing before the Hon'ble NGT on 21.12.2022.
 3. TGPCB directions dated 24.05.2023.
 4. TGPCB directions dated 17.02.2024.
 5. The Hon'ble NGT order dt. 07.03.2024.
 6. The Hon'ble NGT order dt. 30.04.2024.
 7. Inspection by the Board officials on 19.09.2024.
 8. The Hon'ble NGT order dt. 29.11.2024.
 9. The NEERI Team from Nagpur and Hyderabad have visited the applicant's land premises, open well and surroundings along with the TGPCB officials, the Applicant and SCB officials on 06.01.2025.
 10. The NEERI Team report to the TGPCB on 11.02.2025.
 11. EE, RO, Medchal report dated 09.04.2025.
 12. Hearing held on 17.04.2025.



1. WHEREAS, an original application was filed in the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Secunderabad, regarding damage of Boundary wall, laying of the drainage pipeline from the dwellings located in the Northern side of the petitioner's land and sewage entering into petitioner's land and open well thereby causing water pollution.
2. WHEREAS, the TGPCB issued certain directions dt. 24.05.2023 to Secunderabad Cantonment Board (SCB) to comply with.
3. WHEREAS, the TGPCB issued certain directions vide order Dt. 17.02.2024 to Secunderabad Cantonment Board (SCB) to comply with.
4. WHEREAS, the Hon'ble NGT vide Order dated 07.03.2024 directed the TGPCB to examine the site; and directed HMWS&SB, TGPCB and the Cantonment Board to file an additional action plan and the TGPCB to take stock of the situation, remove the sewage by tanker and treat them in nearest facility.
5. WHEREAS, the Hon'ble NGT vide order dt. 30.04.2024 directed the TGPCB to complete the cleaning of the sewage within the premises of the applicant at the earliest; to assess the environmental compensation payable as well as the remediation cost which should be submitted before the date of next hearing.
6. WHEREAS, in obedience of the orders of the Hon'ble NGT, the TGPCB has taken up lifting of the sewage from outside and inside of the petitioners land through tankers and the same is sent to nearby STP of HMW&SB located at Safilguda for treatment.
7. WHEREAS, the TGPCB officials have inspected the Applicant's land premises, open well and surroundings on 19.09.2024. The following status is submitted:
 - i. There is no discharge of sewage into the Applicant's land.
 - ii. The laying of the pipeline for diversion of the sewage entering into the applicant's land is completed and connected to the collection sump provided

at the North-East corner. The diversion pipeline consists of 233 meters of 150mm dia; 472 meters of 200 mm dia; 85 meters of 300 mm dia and 287 meters of 450mm dia is laid. The sewage collection sump of 20 KL capacity is provided with 2 x 4 HP motors for pumping the sewage into the diversion pipeline.

- iii. The civil works relating to laying of ring sewer of 450mm RCC pipe along the peripheral boundary of the lake for diversion of sewage has been completed. The construction of I & D structure to divert the sewage entering into Thirumulgherry lake has been completed. The sewage has been diverted through the ring sewer into the drain bypassing the lake and flows to Patigadda STP.
 - iv. The Board has removed the sewage contaminated water from the open well located in the Applicant's land and sent to nearby STP for treatment. So far 90 tankers of 6 KL capacity and another 1 tanker of 20 KL capacity has been removed from the open well by means of tankers. During the gap time of transportation of the tankers and also due to the rains, water in the open well is getting accumulated.
 - v. Again, started removal of the water from the open well by employing electric and Diesel motor pumps on 20.09.2024 and 21.09.2024 and pumped out into the recently laid ring sewer to divert the sewage from Thirumulgherry lake as per Phase-I action plan of SCB which in turn diverted to the STP at Patigadda for treatment.
8. **WHEREAS**, the Board has requested National Environmental Engineering Research Institute (NEERI), Zonal Office, Hyderabad for taking up the assessment of the cost of remediation of the land due to collection of sewage in the applicant's premises.
9. **WHEREAS**, the Hon'ble NGT issued order on 29.11.2024 as follows:
1. *The 2nd Respondent (Secunderabad Cantonment Board) has filed its comprehensive memo dated 25.11.2024 along with the action plan report dated 21.09.2024.*
 2. *The action plan report says that they have identified a piece of land in GLR Survey No.290 classified as 'C' which is approximately 0.5 Kms away from the Trimulgherry Lake for the purpose of establishing the Sewage Treatment Plant (STP) to treat the sewage water and let into the lake.*
 3. *The report further states that the Cantonment Board is providing logistic support to the Pollution Control Board by arranging a gulfer vehicle with a capacity of 6 KLD with a suction machine to lift the water from the well of the applicant's property and the same is being deposited in the nearby STP at Malkajgiri.*
 4. *Despite the fact that 90 trips have been made so far, the complaint from the applicant is that the exercise is not yet complete. The rains in the area also added to the agony.*
 5. *The learned counsel appearing for the Telangana State Pollution Control Board (TGPCB) would state that regarding the remediation, they have approached the NEERI. However, they have not responded.*
 6. *The time taken by the NEERI regarding their request would be taken advantage of by the TGPCB.*
 7. *So, the TGPCB is directed to ensure that the remediation of the applicant's land is done at the earliest and take appropriate action against the Cantonment Board for allowing the sewage being let into the private property as it is lying vacant.*
 8. *Let the TGPCB, as a regulatory body, come up with a report about the action taken in this regard before the date of next hearing."*

- 10. **WHEREAS**, the NEERI Team from Nagpur and Hyderabad have visited the applicant's land premises, open well and surroundings along with the TGPCB officials, the Applicant and SCB officials on 06.01.2025. The NEERI, vide mail dated 11.02.2025 has communicated the proposal to TGPCB with a project cost of Rs. 19.2 lakhs plus GST and the time for project duration as 5 months time.
- 11. **WHEREAS**, the EE, RO Medchal submitted report dt. 09.04.2025.
- 12. **WHEREAS**, the status was reviewed in the Task Force Committee meeting held on 17.04.2025. The representatives of the SCB and NEERI attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the Secunderabad Cantonment Board, under Water Act to comply with.
- 13. After careful consideration of the material facts of the case, the Board hereby issues following directions to the Secunderabad Cantonment Board under Water Act, to comply with:
 - i. The Secunderabad Cantonment Board shall engage National Environmental Engineering Research Institute (NEERI), for taking up the assessment of the cost of remediation of the land polluted due to collection of sewage in the applicant's premises.
 - ii. The Secunderabad Cantonment Board shall bear the charges for assessment of the cost of remediation.
 - iii. The Secunderabad Cantonment Board shall complete the works related to STP to treat the sewage generated from the colonies in the area, at the earliest.
 - iv. The Secunderabad Cantonment Board shall comply with orders of the Hon'ble NGT in OA No. 97 of 2022, from time to time.
- 14. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
- 15. It is also to note that, in case of any violation of the above Board directions, action will be initiated by the Board, under Water Act.

Sd/-
MEMBER SECRETARY

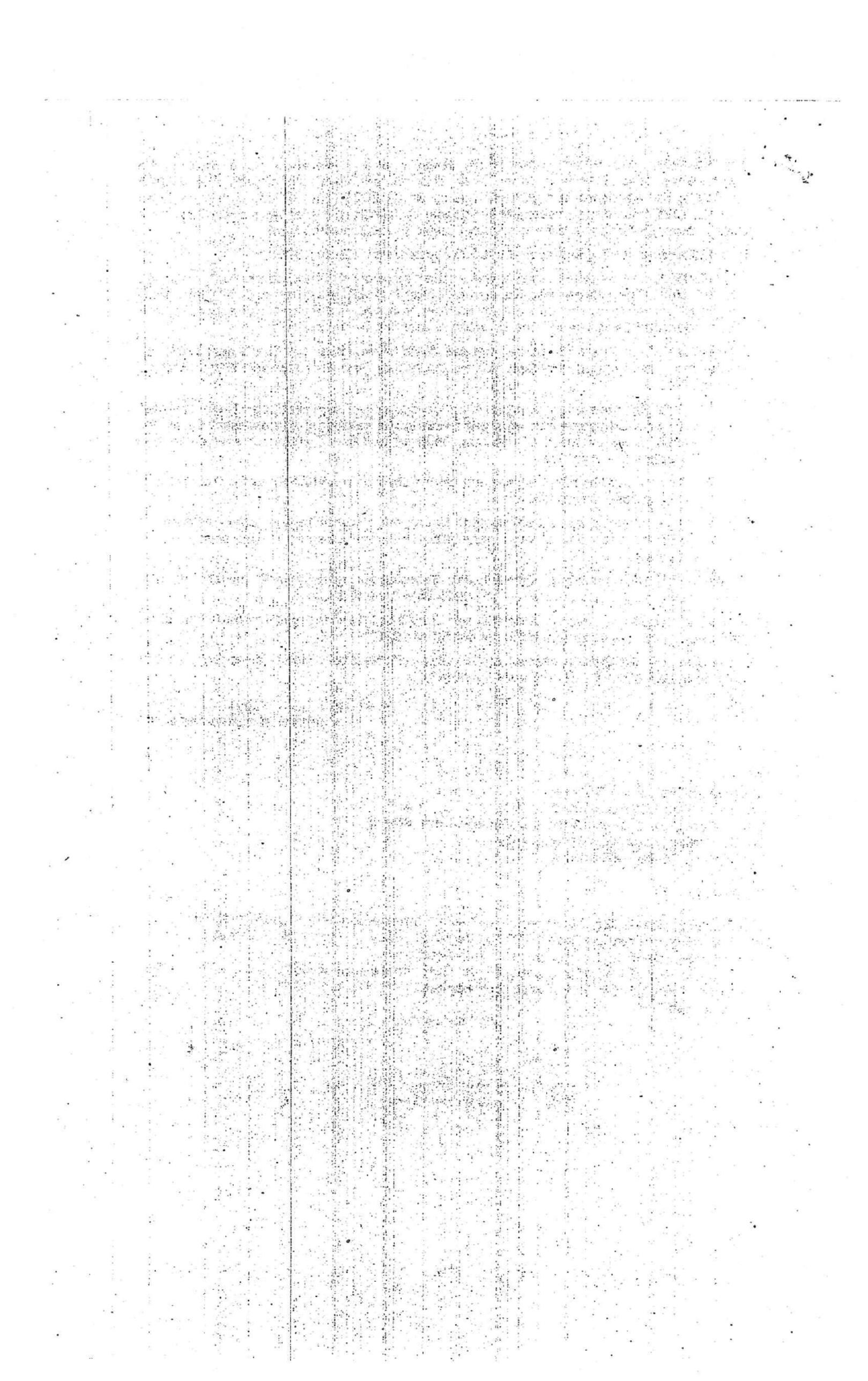
To
The Chief Executive Officer,
Secunderabad Cantonment Board,
Court Compound Secunderabad Cantonment Board,
Sardar Patel Road, Secunderabad,
Telangana State - 500 003.

Copy to :

- 1. The JCEE, TSPCB, Zonal Office, Hyderabad for information and necessary action.
- 2. The Environmental Engineer, TSPCB, Regional Office, Medchal for information. He is directed to verify the compliance on the directions.
- 3. Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Secunderabad.
- 4. Concerned File.

//T.C.F.B.O//

P. Jambhale
Senior Environmental Engineer
(TF-HYD-UH-VI)





7.

ok

TELANGANA POLLUTION CONTROL BOARD
REGIONAL OFFICE, MEDCHAL

6-3-1219, 3rd Floor, Block C, Ward No.91, Near Country Club,
Kundanbagh, Umanagar, Begumpet, Hyderabad – 37

Telephone: 23404744
Website: tgpcb.cgg.gov.in

Lr. No. Legal /O.A.No.97 of 2022/PCB/RO-MDC/2025- 1333

Date:28.04.2025

To

Dr. M.S. Tejashwari,
D/o Late Sri M. Sathyanarayana Reddy,
R/o H. No. 3-16-668/A, Thirmulgherry 'X' roads,
Secunderabad – 500015.

Madam/Sir,

Sub: TGPCB – RO-Medchal – NGT O.A.No.97 of 2022 – Petition filed before the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari, Trimulgherry 'X' Roads, Secunderabad – Proposal of NEERI for taking up the study for the Assessment and Computation of Environmental damage and Reclamation cost for discharge of Sewage and Municipal Solid Waste in the Petitioner's land – Copy of the NEERI Proposal Communicated - Reg.

Ref: 1. O.A.No.97 of 2022 – Filed before the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari Trimulgherry 'X' Roads, Secunderabad.
2. Hon'ble NGT, Chennai Orders dated 22.04.2025.

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With reference to the above, in connection with O.A.No.97 of 2022 filed before the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari, Trimulgherry 'X' Roads, Secunderabad, and in obedience of the Hon'ble NGT Orders dated 22.04.2025, a copy of the Proposal of NEERI for carrying out Study on Assessment and Computation of Environmental Damage and Reclamation cost for discharge of Sewage and MSW in Applicant's land is herewith enclosed. A copy of the Hon'ble NGT Orders dated 22.04.2025 and TGPCB directions dated 23.04.2025 issued to the Secunderabad Cantonment Board are enclosed.

Encl:a/a

R. Rajendra
28/04/2025
ENVIRONMENTAL ENGINEER

Copy submitted to the JCEE (Legal), TGPCB, Board Office, Hyderabad for kind information and necessary action.

Copy submitted to the SEE (TF-BO), TGPCB, Board Office, Hyderabad for kind information and necessary action.

Received copy on 28/04/2025
Received on behalf of petitioner
M.S. Rajendra 8501037390.
M.S. TEJASHWARI (petitioner)



8

ANNEXURE -II

TELANGANA POLLUTION CONTROL BOARD
REGIONAL OFFICE, MEDCHAL

6-3-1219, 3rd Floor, Block C, Ward No.91, Near Country Club,
Kundanbagh, Umanagar, Begumpet, Hyderabad – 37

Telephone: 23404744
Website: tgpcb.cgg.gov.in

Lr. No. Legal /O.A.No.97 of 2022/PCB/RO-MDC/2025- 1334

Date: 28.04.2025

To
The Chief Executive Officer,
Secunderabad Cantonment Board,
Sardar Patel Road, Court Compound,
Secunderabad – 500003.

Sir,

Sub: TGPCB – RO-Medchal – NGT O.A.No.97 of 2022 – Petition filed before the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari, Trimulgherry 'X' Roads, Secunderabad – Proposal of NEERI for taking up the study for the Assessment and Computation of Environmental damage and Reclamation cost for discharge of Sewage and Municipal Solid Waste in the Petitioner's land – copy of the NEERI Proposal Communicated for taking immediate necessary action - Reg.

Ref: 1. O.A.No.97 of 2022 – Filed before the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari Trimulgherry 'X' Roads, Secunderabad.
2. Hon'ble NGT, Chennai Orders dated 22.04.2025.

@@@

With reference to the above, in connection with O.A.No.97 of 2022 filed before the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari, Trimulgherry 'X' Roads, Secunderabad, and in obedience of the Hon'ble NGT Orders dated 22.04.2025, a copy of the Proposal of NEERI for carrying out Study on Assessment and Computation of Environmental Damage and Reclamation cost for discharge of Sewage and MSW in Applicant's land is herewith enclosed for taking up immediate necessary action. A copy of the Hon'ble NGT Orders dated 22.04.2025 and TGPCB directions dated 23.04.2025 issued to the Secunderabad Cantonment Board are enclosed.

Encl:a/a



R. Rajendra
28/04/2025
ENVIRONMENTAL ENGINEER
Environmental Engineer
Regional Office, Medchal.

Copy submitted to the JCEE (Legal), TGPCB, Board Office, Hyderabad for kind information and necessary action.

Copy submitted to the SEE (TF-BO), TGPCB, Board Office, Hyderabad for kind information and necessary action.

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सिकंदराबाद छावनी परिषद

(रक्षा मंत्रालय, भारत सरकार)

4-01-001, कोर्ट हाँस परिसर, सरदार पटेल मार्ग, सिकंदराबाद - 500 003.

SECUNDERABAD CANTONMENT BOARD

(Ministry of Defence, Govt. of India)

4-01-001, Court House Compound, S.P Road, Secunderabad - 500 003

Tele No.: 040-27308600

::

Email ID: ceo.scb2009@gmail.com

No.SCB/EB/TrimulgherryLake/2025/1409

Dated: 11 - 06 - 2025.

To
The Member Secretary,
Telangana Pollution Control Board,
Paryavaran Bhavan,
A-III, Industrial Estate, Sanath Nagar,
Hyderabad - 500 018.



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Pl. print of
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Sub:- TGPCB - Secunderabad Cantonment Board, Court Compound, Sardar Patel Road, Secunderabad - The Hon'ble NGT, Chennai, Original Application No:97 of 2022 filed by Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Medchal-Malkajgiri District - Water (Prevention and Control of Pollution) Act, 1974 -Reg.

Sir,

Reference, (i) Telangana Pollution Control Board Orders No. RR/II/Legal/TGPCB/TF/BO/UH-VI/2025-250, dated 23.04.2025 received vide inward no. 3282 Dt.28.04.2025 and (ii) EE letter No. Legal/OA No.97 of 2022/PCB/RO-MDC-2025-1334, dated 28.04.2025.

2. This office is in receipt of proceedings dated 23.04.2025, wherein the Telangana Pollution Control Board (TGPCB) directed the Secunderabad Cantonment Board to engage the National Environmental Engineering Research Institute (NEERI) for taking up the assessment of the cost of remediation of land polluted with an estimated cost of Rs 19.20 lakh plus GST, also informed that the cost should be borne by the Secunderabad Cantonment Board.

3. The matter has been placed before the Cantonment Board meeting held on 23.05.2025 wherein the Board resolved to explore the alternative options by inviting quotations from the Government institutions like (i) Indian Institute of Technology(IIT)-Hyderabad, (ii) Environment Protection Training & Research Institute(EPTRI) (iii) National Institute of Technology(NIT)-Warangal, (iv) Jawaharlal Nehru Technological University(JNTU)-Hyderabad and (v) Engineering Staff College of India(ESCI). Accordingly, this office has invited quotations from the above mentioned institutions to carry out the study. Among these, only NIT Warangal and ESCI had submitted their quotations amounting to Rs.11.80 lakh and Rs.15.00 lakh respectively. (Quotations enclosed as Annexure A & B)

(Contd...Pg.2)

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4. As the rate quoted by the NIT-Warangal is comparatively lower than the other institutions including NEERI. In this connection you are requested to examine the quotations and communicate your consent for taking up the assessment of the cost of remediation of land polluted through NIT-Warangal, under due intimation/permission from the Hon'ble National Green Tribunal.

Yours sincerely,



[Madhukar Naik D]

Chief Executive Officer,
Secunderabad Cantonment Board.

Copy to:

1. The Senior Environmental Engineer (TF-HYD-UH-VI),
Telangana Pollution Control Board,
Paryavaran Bhavan,
A-III, Industrial Estate, Sanath Nagar,
Hyderabad - 500 018. For information
2. The Environmental Engineer,
#6-3-1219, 3rd Floor, Block - C,
Ward No. 91,
Near Country Club, Kundhanbagh,
Uma Nagar, Hyderabad - 500037. For information



National Institute of Technology
Warangal – 506 004
Centre for Sponsored Research & Industrial Consultancy

QUOTATION

No. NITW/ SRIC/ Civil /WED / PS/25/133

Date: 26.05.25

To,
Chief Executive Officer,
Secunderabad Cantonment Board.

Sub: Assessment and computation of environmental damage and reclamation cost for discharge of sewage and municipal solid waste on private land in Secunderabad Cantonment.- quotation towards Consultancy / Testing Charges – Reg.

Ref: 1) Request letter dt 24.05.2025 from (Chief Executive Officer)

2) NITW Consultancy Proposal No. 25/133

The *Consultancy / Certification Charges* for the work cited above are given below.

S.No.	Details	Amount (Rs.)
1)	Consultancy charges as cited in the subject	10,00,000/-
2)	G. S. T. @ 18%	1,80,000/-
Total Amount		11,80,000/-

(Total Amount: Eleven Lakhs Eighty Thousand only)

Note:

- TDS exemption supporting documents will be shared once the order is placed.
- 50% advance payment and the balance 50% against the submission of the draft report.

Thanking you.

Prof. P. Sridhar

Contact Person for the above work:

Name: Prof. P. Sridhar
Civil Engineering Department
Mobile: 9100418795





Engineering Staff College of India

Autonomous Organ of The Institution of Engineers (India)
(IMS [ISO 9001:2015, ISO 14001:2015, ISO 50001:2018, ISO 45001:2018 &
ISO/IEC 17025:2017 Certified], AICTE & CEA Recognized Institution)



IEI

Dr G Rameshwar Rao
M.Tech (Env. Engg), Ph.D., FIE
DIRECTOR

ESCI/EM/SCB/2025-28/Cov.Ir
Dt: 03.06.2025

To

The Chief Executive Officer
Secunderabad Cantonment Board
Court House Compound
SP Road, Secunderabad – 500 003.
Mob : 9490611182, 9490611172
Mail : ceo.scb2009@gmail.com

Dear Sir,

Sub : Inviting quotations from government institutions for assessment and computation of environmental damage and reclamation cost for discharge of sewage and municipal solid waste on private land in Secunderabad Cantonment – Reg.

Ref: Your Lr. No. SCB/EB/2025/1206, dated 24.05.2025.

We are ready to take up this work at the consultancy fees of Rs.15,00,000/- (Rupees Fifteen lakhs) for assessment and computation of environmental damage and reclamation cost for discharge of sewage and municipal solid waste on private land in Sy. No. 96 to 99, GLR Sy. No. 352/part, Trimulgherry, Secunderabad Cantonment.

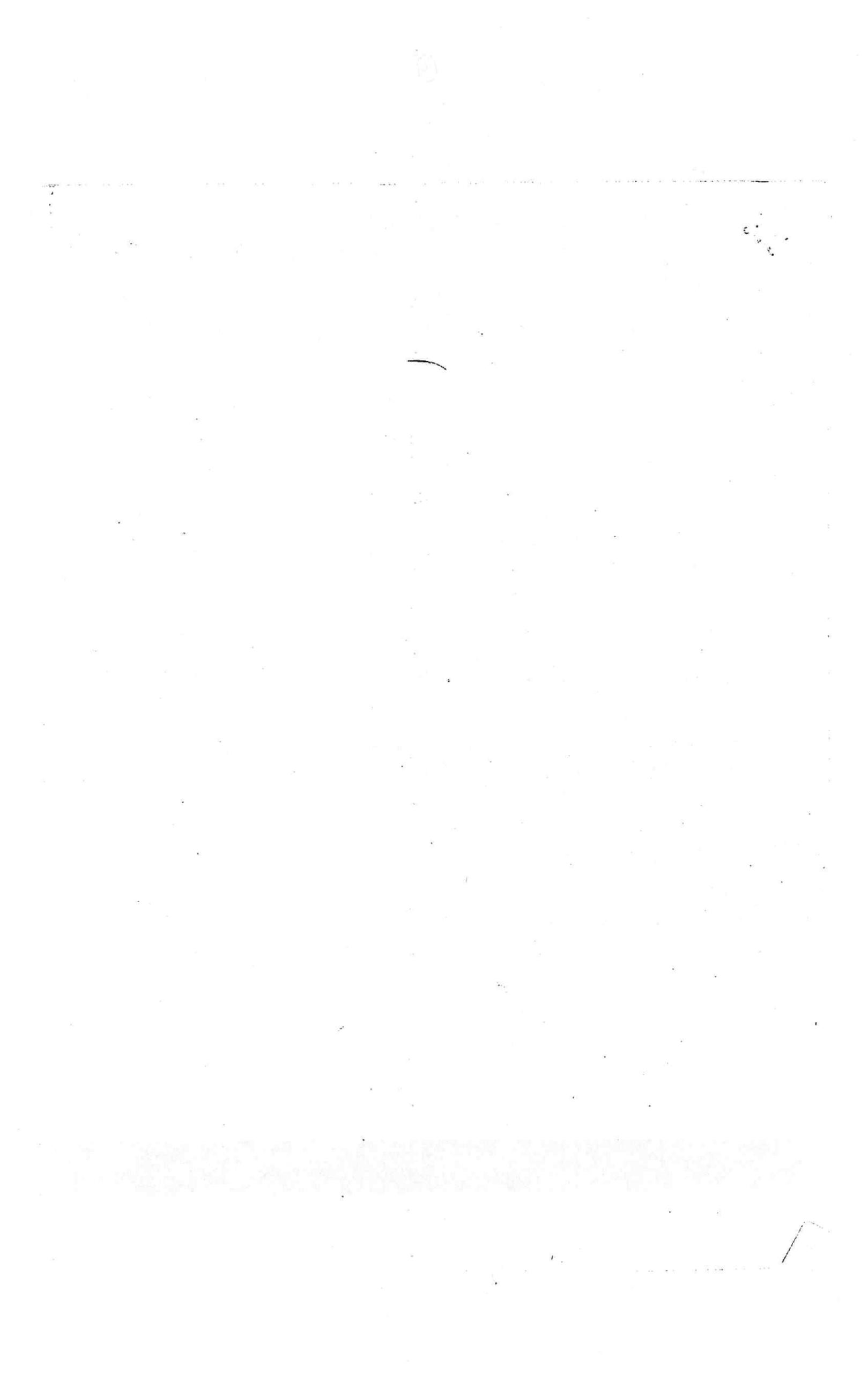
Thanking you,

Yours faithfully,

G Rameshwar Rao

Dr G Rameshwar Rao





Item No.06:**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.97 of 2022 (SZ)**IN THE MATTER OF:**Dr. M. S. Tejashwari,
Telangana.

...Applicant(s)

VersusThe Union of India,
Rep. by its Secretary,
Ministry of Defence,
New Delhi and Ors.

...Respondent(s)

Date of hearing: 22.04.2025.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Mrs. T. Hemalatha.

For Respondent(s): Mr. K. Rama Koteswara Rao for R2.
Ms. G. Lavanya represented
Mr. T. Sai Krishnan for R3.
Mrs. H. Yasmeen Ali for R6.

ORDER

1. The applicant has filed a memo of objections dated 21.04.2025.

2. The report dated 14.02.2025 submitted by the Telangana State Pollution Control Board, along with the report of the National Environmental Engineering Research Institute (NEERI), is taken note of.

3. The NEERI, in its report, has given in detail about the scope of the work and methodology, including the deliverables. So far as the financial component is concerned, the project cost for '*Assessment and Computation of Environmental Damage and Reclamation Cost for Discharge of Sewage and Municipal Solid Waste on Private Land*' is assessed at Rs.19.2 Lakhs plus GST. The project duration is five months from the date of receipt of advance along with the work order. The terms of payment have also been outlined in the report.

4. The learned counsel appearing for the Secunderabad Cantonment Board (Respondent No.2) states that since they have not received any official communication from the Telangana SPCB along with the report of the NEERI, they have not so far deposited the amount.

5. Let the respondent authorities make note of the fact that the validity of the offer given by the NEERI is only sixty days from the date of submission and act swiftly.

6. Let the report of the NEERI be communicated by the Telangana SPCB to the Secunderabad Cantonment Board as well as to the applicant, and the process be expedited.

7. Post the matter on **01.07.2025**.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No. 97/2022 (SZ)
22nd April, 2025. Mn.



